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10.1.1996

Hon'ble Mr. K. D. Saha, Member (A)

Eleven applicants who are civilians, posted to Group 'C' and 'D' posts as Pharmacists, Nursing Assistant, Laboratory Technicians, Ward Boy etc. in the C.R.P.F. have filed this application praying for direction to the respondents to grant the applicants Hospital Patient Care Allowance with effect from 1.4.1987, as admissible under Govt. of India, Ministry of Health & Family Welfare O.M. No.228015/60/87-H dated 25.1.1988 as modified by O.M.No.Z 28015/60/87-H dated 5.3.1990. It is submitted that the same benefit has been allowed to similarly placed employees working in the C.R.P.F by this Tribunal in its order dated 30.6.1995 in OA-264 of 1994, a copy of which is at Annexure-A/2. It is further stated that similar benefit has been given by the Cuttack Bench of this Tribunal in OA-299/89 decided on 8.5.1990 and thereafter by the Principal Bench in OA-931 of 1993. The submission of the applicants is that although they had been representing to the respondents in this regard, they have not been allowed ^{Hospital} Patient Care Allowance pursuant to the Govt. of India instructions, as aforesaid.

2. Considering the submissions and having regard to the decisions of this Bench in OA-264/94, as aforesaid, I am of the view that this application can be disposed of by giving a direction to the respondents

to look into the representations of the applicants with regard to grant of Patient Care Allowance and to dispose them of by a reasoned and speaking order in the light of the decisions in OA No.264/94 decided on 30th June, 1995 (Annexure-A/2). To enable the respondents to look into the grievances properly, I hereby direct that the applicants submit fresh representations in this regard to the Director General of C.R.P.F. (Respondent No.2) through proper channel within a period of one month from the date of communication of this order and the Director General in turn, should have the representations disposed of by the competent authority within a period of three months from the date of receipt of representations by a speaking and reasoned order; in light of the decision in OA No.264/94, as aforesaid.

3. With the directions as above, the application is disposed of at the admission stage itself.



(K.D.Saha) i.c. 1-96
Member (A)